

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

**Customs Early Hearing Application No. 85009 of 2026
In
Customs Appeal No. 85006 of 2026**

[Arising out of Order-in-Original No. 12/2025-26 dated 12.11.2025 passed by the Commissioner of Customs, CBS (General), New Custom House, Mumbai, Zone-I]

M/s Das Cargo Logistics

Flat No. 1202, Plot No.1, L-21, Asawari CHS,
Sector-27, Talaja Panchanand, Raigad – 410 208.

.... Appellant

Versus

Commissioner of Customs, Mumbai - General

New Custom House, Ballard Estate,
Mumbai 400 001.

.... Respondent

Appearance:

Shri R.K. Tomar a/w Shri Gurav Sarfare, Advocates for the Appellant
Shri C.S. Vinod, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85702/2026

Date of Hearing: 30.04.2026

Date of Decision: 30.04.2026

Per: AJAY SHARMA

Learned Counsel for the appellant/applicant stated that final hearing before the concerned authority has taken place on 27.04.2026 and therefore nothing survives in the matter and appeal has become infructuous. He, therefore, seeks permission to withdraw the appeal. Permission is granted. Accordingly, the appeal is dismissed as infructuous with liberty to file appeal as and when the occasion arises.

(Dictated and pronounced in open court)

**(Ajay Sharma)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**